

- (iv) **Demand for a massive master plan for exploring the entire available irrigation potential in the country by channelizing the river waters.**

SHRI HUSSAIN DALWAI (Ratnagiri): India is blessed by nature with rich water resources through its major and minor rivers and their tributaries flowing through the length and breadth of its vast areas. Such huger storage of water is ultimately flowing to the sea, without giving any benefit for the betterment of the vast population of India, who is faced every year by droughts and floods. Science and technology is developing very fast, and it is the need of the hour to evolve a massive master plan for exploring the entire available irrigation potential in India by channelising the river waters of India. On account of underground water level going down, it is necessary for us to reduce our dependence on rain waters for food production and other drinking water purposes. It is high time that the Government of India gives topmost priority to the irrigation projects.

- (v) **Demand for removal of encroachments on footpaths in front of the New Delhi Railway Station.**

SHRI CHINTAMANI JENA (Balasore): The stretch of road in front of the New Delhi Railway Station is becoming a nightmare for the travelling public. There is very heavy traffic on this stretch of road connecting New Delhi with old Delhi along with the ingoing and outcoming traffic from the New Delhi Railway Station. Due to complete encroachment on the footpaths on both sides of this road, thousands of pedestrians consisting of old men, women and children are forced to walk on the main road zig-zagging through dense traffic at grave risk and also accentuating the traffic congestion. The footpaths on both sides should be cleared of encroachment by the shopkeepers immediately. It is surprising that this encroachment of the footpaths is continuing on such a busy road.

I demand that the higher authorities should visit this spot and clear the footpaths of encroachments completely for the safety of the pedestrians and for smooth movement of traffic without any further delay.

- (vi) **Need to make announcement regarding bonus to Government employees**

SHRI HARISH RAWAT (Almora) Bonus is being given to all Central Government employees as *ad hoc* bonus for the last two years. In 1986-87, 23 days' bonus was granted to Central Government employees.

The National Confederation of Central Government Employees and Workers have demanded that atleast one month's pay should be granted to all employees as bonus and announcement to that effect be made immediately so that employees could get bonus well before the Pooja festival to meet the abnormal rise in prices.

The confederation has also demanded that Railway, P & T and Defence employees (including MES) should be paid productivity linked bonus equal to the amount of 50 days' pay. For the employees working in Government of India Presses, it has demanded bonus equal to that of other Central Government employees.

I, therefore, urge upon the Government that the demand made by the Confederation may kindly be considered sympathetically and announcement of bonus be made immediately.

- (vii) **Need to provide funds to the Government of J&K to settle the claims of refugees who migrated from Pakistan occupied areas of J&K and from West Pakistan and to persuade the State Government to give them citizenship rights.**

SHRI JANAK RAJ GUPTA (Jammu): A

large number of refugees from pak-occupied Areas of J&K State, who migrated during the year 1947 and also during 1965 and 1971 Wars have settled in Jammu, Kathua and Udhampur Districts. There are other refugees also, who migrated during the year 1947 from West Pakistan & settled in Border villages of Jammu & Kathua District. But neither the claims of the refugees from occupied areas of J&K State have been finally settled so far, nor the refugees from West Pakistan have been given the citizenship rights in the State. I would like to request the Government to provide adequate funds to settle the claims of the refugees from occupied areas of the State and also that the Government should persuade the State Government to give citizenship rights to the refugees from West Pakistan.

[*Translation*]

(viii) **Demand for providing houses to the weaker sections under the Indira Awas Yojna in Jahanabad areas of Bihar.**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): India is a land of farmers and labourers yet the landless labourers do not have their own houses to live in even after 40 years of Independence. They have also not been granted ownership rights of the houses so far, in which they are living at present. Besides this, there are hundreds of harijans, backward communities and weaker sections in Jahanabad. But drinking water and primary education facilities has not been made available there. Government has been constantly making pronouncements that arrangements for providing drinking water, primary education and housing facilities will be made there. There was a scheme for the constructions of houses at Mukhdumpur block for harijans under Indira Awas Yojna but it remained on paper only and never materialised.

Therefore, I want to request the Government to construct houses under Indira Awas Yojna in Jahanabad and provide facili-

ties of drinking water and primary education in order to raise the living standards of the people of that area and also keep a check on the misuse of funds in the implementation of R.L.E.G.P.

STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL SECURITY (AMENDMENT) ORDINANCE, 1987 AND NATIONAL SECURITY (AMENDMENT) BILL — CONTD.

[*English*]

MR. CHAIRMAN: Now, the House will resume the discussion on Items No. 11 and 12. Shri Nagina Mishra to continue his speech.

[*Translation*]

SHRI RAM NAGINA MISHRA (Salem-pur): Mr. Chairman, Sir, I had expressed my views on the Bill moved by the hon. Minister of Home Affairs for amending the National Security Bill a few days ago but the discussion was postponed. Resuming the same discussion today I want to submit that laws have been enacted from time to time in our country curb terrorism and today also some amendments have been brought for the same purpose. I think that all the hon. Members unanimously want that terrorism should be wiped out and that stringent action should be taken to curb it. Government is also vigilant in this regard and has taken several measures but I regret to say that though we are forming more and more laws to combat terrorism yet we are not able to contain it and in fact, it has spread its tentacles. It can be seen that mere enactment of laws will not suffice. We have to resort to two or three measures. One of them is psychological pressure. The terrorists are not killing the Hindus only but they are killing the Sikhs also. Their intention is to incite communal riots in the country.

Sir, as regards Hindus and Sikhs, our culture does not treat them as separate communities. Sikhs are part and parcel of Hinduism. In the past, when the Hindus